

CIS No...../20
Manju Nimesh & Ors Vs Mr. Ajay Nayyar & Ors
Through Cisco Webex Video Conferencing

05.06.2020

Present suit is filed by plaintiff with an application for urgent hearing. Same is received by way of assignment. It be checked and registered.


Present: Sh.C. S. Gupta, Ld. Counsel for plaintiff.

I have gone through plaint and annexures annexed with the plaint. The matter is of urgent nature. No ground for ex parte injunction is made out. Therefore, short date is given. Defendant be served through all electronic modes including email, fax, telephonic call, messaging by plaintiff for next date of hearing.

Plaintiffs are directed to file affidavit regarding service of defendant on next date of hearing.

Copy of this order be sent to Nazarat Branch for serving defendants through electronic mode by reader of the Court.

Matter is adjourned and be listed on 11.06.2020.


(PRASHANT SHARMA)
ADJ-05/West/THC/Delhi
06.06.2020

CIS No...../20
Surender Singh Vs Surbir & Ors

Through Cisco Webex Video Conferencing

05.06.2020


Present suit is filed by plaintiff with an application for urgent hearing. Same is received by way of assignment. It be checked and registered.

Present: Sh. Rakesh Walia, Ld. Counsel for plaintiff.

I have gone through plaint and annexures annexed with the plaint. Ld. Counsel for plaintiff is asked certain queries regarding territorial jurisdiction of this Court to try this matter. In response to the same, counsel for plaintiff has sought time for arguing on territorial jurisdiction of this Court to decide this matter.

Accordingly, matter is adjourned and be listed on 11.06.2020.

Copy of this order be sent to Filing Section by electronic mode by the reader of this Court.


(PRASHANT SHARMA)
ADJ-05/West/THC/Delhi
06.06.2020

CIS No...../20
Manju Nimesh & Ors Vs Mr. Ajay Nayyar & Ors
Through Cisco Webex Video Conferencing

05.06.2020

Present suit is filed by plaintiff with an application for urgent hearing. Same is received by way of assignment. It be checked and registered.


Present: Sh.C. S. Gupta, Ld. Counsel for plaintiff.

I have gone through plaint and annexures annexed with the plaint. The matter is of urgent nature. No ground for ex parte injunction is made out. Therefore, short date is given. Defendant be served through all electronic modes including email, fax, telephonic call, messaging by plaintiff for next date of hearing.

Plaintiffs are directed to file affidavit regarding service of defendant on next date of hearing.

Copy of this order be sent to Nazarat Branch for serving defendants through electronic mode by reader of the Court.

Matter is adjourned and be listed on 11.06.2020.


(PRASHANT SHARMA)
ADJ-05/West/THC/Delhi
06.06.2020

CIS No...../20
Sampat Kr. Sarda Vs.
Anil Kumar Bhakkar

Through Cisco Webex Video Conferencing

06.06.2020.

Present : Ms. Komal Chibber, Cl. for appellant (M. No.9654800446).
Sh. Rakesh Wadhwa, Cl. for respondent no.1 (M.No. 8860030068).
None for respondent no. 2.

Ld. Counsel for appellant submits that notice of present appeal has been served upon respondent no. 2 through WhatsApp. She has filed an affidavit alongwith screenshots regarding service upon respondent no. 2. Accordingly, since nobody has appeared on behalf of respondent no. 2 despite service, respondent no. 2 is proceeded exparte.

Arguments on miscellaneous civil appeal, heard.

Both the parties are given liberty to file case laws if any, in support of their arguments within 03 days from now on the official e-mail i.e. readeradj05@gmail.com.

Copy of this order be sent to counsels for the parties and to the Filing Section, Tis Hazari Courts, Delhi, for information.

Put up for judgement on 16.06.2020.



[PRASHANT SHARMA]
ADJ-05: WEST DISTRICT
TIS HAZARI COURTS: DELHI
(Duty Officer)

CIS No...../20
Surender Singh Vs Surbir & Ors

Through Cisco Webex Video Conferencing

05.06.2020


Present suit is filed by plaintiff with an application for urgent hearing. Same is received by way of assignment. It be checked and registered.

Present: Sh. Rakesh Walia, Ld. Counsel for plaintiff.

I have gone through plaint and annexures annexed with the plaint. Ld. Counsel for plaintiff is asked certain queries regarding territorial jurisdiction of this Court to try this matter. In response to the same, counsel for plaintiff has sought time for arguing on territorial jurisdiction of this Court to decide this matter.

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(PRASHANT SHARMA)
ADJ-05/West/THC/Delhi
06.06.2020

CIS No...../20
Manju Nimesh & Ors Vs Mr. Ajay Nayyar & Ors

Through Cisco Webex Video Conferencing

06.06.2020

Present suit is filed by plaintiff with an application for urgent hearing. Same is received by way of assignment. It be checked and registered.

Present: Sh.C. S. Gupta, Ld. Counsel for plaintiff.

I have gone through plaint and annexures annexed with the plaint. The matter is of urgent nature. No ground for exparte injunction is made out. Therefore, short date is given. Defendant be served through all electronic modes including email, fax, telephonic call, messaging by plaintiff for next date of hearing.

Plaintiffs are directed to file affidavit regarding service of defendant on next date of hearing.

Copy of this order be sent to Nazarat Branch for serving defendants through electronic mode by reader of the Court.

Matter is adjourned and be listed on 11.06.2020.

(PRASHANT SHARMA)
ADJ-15/West/TEHC/Delhi
06.06.2020